

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GAJRAJ MINING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GAJRAJ MINING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/09/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14107MP2010PTC024270
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Behind Telephone Exchange Nehru Nagar, Singrauli, Madhya Pradesh -486889.
6.	Insolvency commencement date in respect of corporate debtor	24.04.2026* (The order was made available on 30.04.2026)
7.	Estimated date of closure of insolvency resolution process	21-10-2026.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitendra Lohia Regn. No: IBBI/IPA-001/IP-P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg Address: 2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd, Add: - 2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: cirp.gajrajmining@gmail.com
11.	Last date for submission of claims	14-05-2026 (14 days from date of order received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gajraj Mining Pvt Ltd** on **24.04.2026**

The creditors of **Gajraj Mining Pvt Ltd**, are hereby called upon to submit their claims with proof on or before **14.05.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA-N. A.

Submission of false or misleading proofs of claim shall attract penalties.



J. Lohia

Jitendra Lohia

Interim Resolution Professional

Gajraj Mining Private Limited

Reg No: IBBI/IPA-001/ P00170/2017-2018/10339

Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building,

2nd Floor, Kolkata-700020

Reg. Email - jitulohia@knjainco.com

AFA No: AA1/10339/02/300627/109129, AFA Valid up to – 30/06/2027

Date:02.05.2026

Place: Kolkata